

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No. 8190/Del/2019
Assessment Year : 2008-09

AKT IMPEX PVT. LTD.,
D-28, SOUTH EXTENSION,
PART-I,
NEW DELHI – 110 049
(PAN: AACCA7119D)
(Appellant)

Vs. ITO, WARD 2(4),
NEW DELHI

(Respondent)

Appellant by : None
Respondent by : Shri R.K. Gupta, SR. DR.

Date of hearing : 01.09.2021
Date of pronouncement : 01.09.2021

ORDER

This appeal by the assessee for the assessment year 2008-09 is directed against the Order of Learned CIT(A)-I, New Delhi.

2. None appeared on behalf of the assessee at the time of virtual hearing. The assessee's A.R. vide letter email dated 01.09.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced at the conclusion of Virtual Hearing on 01st September, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 01.09.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar